

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 18th day of August 2021

Contempt Petition No. 330/00148 of 2019
in
Original Application No. 330/00017 of 2019

Hon'ble Mr. Tarun Shridhar, Member (A)
Hon'ble Ms. Pratima K Gupta, Member (J)

Smt. Rani Devi, a/a 58 years, W/o Late Sant Lal, Resident of Purani Jhunsi (Kohna), Awas Vikas Colony Yojana-3, District – Allahabad.

...Petitioner
By Adv : Shri Laxmi Kant Trigunait and Shri Devkant Trigunait

V E R S U S

Vijay Lakshmi Kaushik, Divisional Railway Manager, North Eastern Railway, Lucknow region, Lucknow.

...Opposite party/Respondent
By Adv: Shri P.K. Rai.

O R D E R

By Hon'ble Mr. Tarun Shridhar, Member (A)

We have joined this Division Bench online through video conferencing.

2. Shri Devkant Trigunait, learned counsel for the petitioner and Shri

Dharmendra Tiwari, holding brief of Shri P.K. Rai, learned counsel for the respondents are present.

3. Heard learned Counsel for the parties and perused the record.

4. At the outset, Shri Dharmendra Tiwari, holding brief of Shri P.K. Rai, learned counsel for the respondents submits that the order passed by this Tribunal in O.A. No. 17/2019 dated 11.01.2019 has been fully

complied with and whatever financial benefits were due to the applicant have been since sanctioned and released in her favour.

5. We find that in the aforesaid O.A., a limited direction was issued to the respondents to dispose of the pending representations of the applicant by passing a reasoned and speaking order.

6. The learned counsel for the petitioner agrees that the respondents have passed an appropriate order although he feels that the family pension which is the due of the applicant has not been released, hence the applicant is not fully satisfied. However, since this specific relief has not been a part of the order, he is at liberty to agitate it in a fresh O.A. As far as the compliance of the order is concerned that has been done to the satisfaction of this Tribunal.

7. Hence, the present contempt proceedings are dropped and the notice issued to the respondents is discharged. All the pending M.A.s are disposed off accordingly.

8. Hon'ble Ms. Pratima K Gupta, Judicial Member has consented to this order during video conferencing.

(Pratima K Gupta)
Member (J)

/pc/

(Tarun Shridhar)
Member (A)